



2026:AHC-LKO:6803-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

WRIT - C No. - 752 of 2026

Abdul Khaleel And 5 Others

.....Petitioner(s)

Versus

State Of U.P. Thru. Prin. Secy. Urban Development Deptt.
Lko. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Gautam Mishra, Madhavendra Nath Misra
Counsel for Respondent(s)	:	C.S.C., Shailendra Singh Chauhan

Court No. - 1

HON'BLE RAJAN ROY, J.

HON'BLE ABDHESH KUMAR CHAUDHARY, J.

1. Shri Shailendra Singh Chauhan, learned counsel has filed his 'vakalatnama' on behalf of respondent no.2 & 3, which is taken on record.

2. Shri Shailendra Singh Chauhan, learned counsel for Nagar Nigam says that there is no attempt by the Nagar Nigam to evict the petitioners. However, as regards the claim for issuance of a certificate under the Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014 i.e. the matter will be considered as per law.

3. In view of the statement made by Shri S.S. Chauhan, petition is **disposed of.**

January 30, 2026
Praveen

(Abdhesh Kumar Chaudhary,J.) (Rajan Roy,J.)